

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

Regional Bench – Court No. III

Customs Misc. [ROA] Application No. 40037 of 2019

(on behalf of Appellant)

In

Customs Appeal No. 119 of 2012

(Arising out of Order-in-Appeal C.Cus. No. 261/2012 dated 18.04.2012 passed by the Commissioner of Customs (Appeals), 60, Rajaji Salai, Custom House, Chennai – 600 001)

M/s. Zymo Nutrients Pvt. Ltd.,

A-114, Industrial Estate, Hebbal,
Mysore – 570 016

: Appellant

VERSUS

The Commissioner of Customs,

Custom House,
No. 60, Rajaji Salai,
Chennai – 600 001

: Respondent

WITH

Customs Misc. [ROA] Application Nos. 40031 to 40036 of 2019

(on behalf of Appellant)

In

Customs Appeal Nos. 120 to 125 of 2012

(Arising out of Order-in-Appeal C.Cus. No. 239 to 244/2012 dated 30.03.2012 passed by the Commissioner of Customs (Appeals), 60, Rajaji Salai, Custom House, Chennai – 600 001)

M/s. Zeus Biotech Pvt. Ltd.,

18 & 19, Belagola Food Industrial Area,
Metagalli, Mysore – 570 016

: Appellant

VERSUS

The Commissioner of Customs,

Custom House,
No. 60, Rajaji Salai,
Chennai – 600 001

: Respondent

APPEARANCE:

Shri. S. Loknath, Advocate for the Appellant

Shri. K. Veerabhadra Reddy, Authorized Representative for the Respondent

CORAM:

HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)
HON'BLE MR. MADHU MOHAN DAMODHAR, MEMBER(TECHNICAL)

MISC ORDER NOs. 40255-40261 / 2019

DATE OF HEARING: 29.04.2019

DATE OF DECISION: 29.04.2019

PER BENCH :

Ld. Advocate Shri. S. Loknath appearing on behalf of the appellants/applicants submitted that they have paid the cost of Rs. 5,000/-.

2. The Miscellaneous Applications filed for restoring the ROA Applications stand allowed. List the ROA Applications which were dismissed for default for **hearing on 30.05.2019**.

(Dictated and pronounced in open court)

(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)

(MADHU MOHAN DAMODHAR)
MEMBER (TECHNICAL)

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